

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

23

T.C.P No. 429/(MAH)/2017

4.

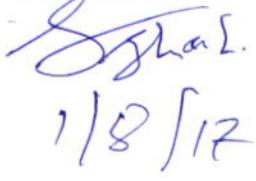
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2017

NAME OF THE PARTIES: Dewan Housing Finance Corporation  
V/s.  
Shri Someshwara Spun Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
23	Smit. H. Shah	Associate	 11/8/17
25			

ORDER

TCP No. 429/I&BP/CLB/MB/MAH/2017

The Petitioner Counsel having reported that Notice sent to the Corporate Debtor has been returned with a caption "Not known" thereby at request of the Petitioner Counsel, this Bench hereby directs the Petitioner to effect service upon the Corporate Debtor by substituting service by publishing this Notice within one week hereof in two daily Newspapers, in one English daily newspaper and in one daily new paper in vernacular language having wide circulation in the vicinity, where the Registered Office is located.

List this matter on 22.8.2017.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)